

July, 2022



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# Newsletter

e-Committee, Supreme Court of India

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## Virtual Court For Traffic E-Challans Of Police Commissionerate Jaipur



In the current scenario, facilities are provided for litigants to file cases through e-filing and also pay the Court Fees online. However, for adjudication purposes, the litigant may have to appear in person or through a lawyer in court. Virtual Court is a concept aimed at eliminating the presence of a litigant or lawyer in the court and adjudicating the case online without physically holding the court. Traffic challans generated by the E-challan device of police are automatically sent to a virtual court manned by a Judicial Officer.

After the accomplishment of the requisite administrative and technical requirements to set up a virtual court in Rajasthan, the Court of Mobile Magistrate No.2, Jaipur District, has been invested with the jurisdiction to exercise the powers of a virtual court in addition to its existing jurisdiction. Rajasthan's first Virtual Court was e-inaugurated by the Hon'ble Chief Justice on 20.07.2022 in the gracious presence of all the Hon'ble Judges of the Rajasthan High Court. Virtual Court was made live w.e.f. 21.07.2022 as Pilot Project for traffic e-challans of Police Commissionerate Jaipur.

## E-Sewa Kendra Inaugurated At Kohima Bench, Gauhati High Court



HON'BLE MR. JUSTICE RASHMIN MANHARBHAI CHHAYA, THE CHIEF JUSTICE OF GAUHATI HIGH COURT (CENTRE), WITH HON'BLE MR. JUSTICE LANUSUNGKUM JAMIR (RIGHT) AND HON'BLE MR. JUSTICE KAKHETO SEMA (LEFT), JUDGE OF THE GAUHATI HIGH COURT

E-Sewa Kendra at Kohima Bench, Gauhati High Court was inaugurated by the Chief Justice of Gauhati High Court Mr Justice Rashmin Manharbhai Chhaya, in the presence of Mr Justice Lanusungkum Jamir and Mr Justice Kakheto Sema,

Judges of the Gauhati High Court on the 6th of July 2022 at 10 AM.

Lawyers, officials and staff of the Registry, media and press fraternity, and the general public attended the inaugural programme held at Kohima, Nagaland.

## Web Portal For Information On Appeals Rolled Out by High Court Of Karnataka

The screenshot displays the Karnataka District Judiciary web portal for the High Court of Karnataka, Bangalore. The top dashboard shows the following statistics:

- 2151 Appeals Filed in HCK
- 1334 Appeals Disposed in HCK
- 24 Appeals Awaiting for TCR/SCR
- 0 TCR/SCR Received by HCK

Below the dashboard are two tables:

### List of appeals awaiting for TCR/SCR

Sl No	HC Case No	Trial/Appellate No	Date Intimated	Action
1	HRRP 78/2018	H.F.C. 246/2018	27/08/2018	Generate
2	HRRP 133/2012	H.F.C. 213/2010	11/09/2015	Generate
3	MFA 1042/2011	M.V.C. 708/2009	08/03/2012	Generate
4	HRRP 98/2014	H.F.C. 282/2011	01/09/2015	Generate

### List of appeals filed in Current Month

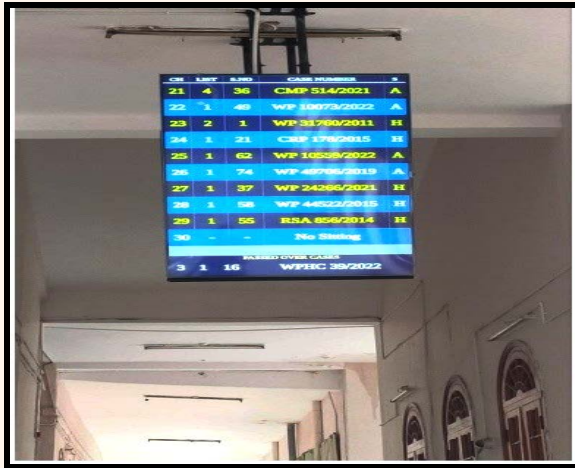
Sl No	HC Case No	Trial/Appellate No	Date Filed
1	FR.MFA 3681/2022	M.V.C. 424/2019	01/07/2022
2	FR.MFA 3748/2022	M.V.C. 708/2016	04/07/2022
3	FR.MFA 3826/2022	M.V.C. 401/2019	07/07/2022
4	FR.MFA 3862/2022	M.V.C. 118/2018	11/07/2022
5	FR.MFA 3894/2022	M.V.C. 437/2016	13/07/2022
6	FR.CRLA 1015/2022	C.C. 218/2019	14/07/2022
7	FR.MFA 4012/2022	M.V.C. 9188/2019	16/07/2022

The bottom section of the screenshot shows a search and tracking interface for appeals registered in HCK and communicated through E-Mail. It includes a date range filter (01/07/2022 to 15/07/2022) and a table with columns for Sl No, Email ID, Date Sent, Subject, and Message.

As and when appeals are filed before the High Court of Karnataka originating from Trial / District Courts, the appeal filed info, Trial Court Records / Sessions Court Records called info and Trial Court Records / Sessions Court Records Sent back info to Trial / District Courts are made available on Dashboards of each Court of the State, for regular tracking of the appeals. The utility of this application is to keep the e-Tracking of records moving from the Trial Court to High

Court and vice-versa. Secondly, this application reduces the dependency upon paper for writing Call letters and saves the postal charges for sending such letters. Shri Justice Alok Aradhe, the Acting Chief Justice, High Court of Karnataka, launched the Portal with signage display boards in the august presence of Shri Justice P.S. Dinesh Kumar, the Chairman, and Members of the Computers and Technology Committee on 20.07.2022.

## High Court Of Karnataka Installs Signage Display Boards & GPS Clock At Court Corridor

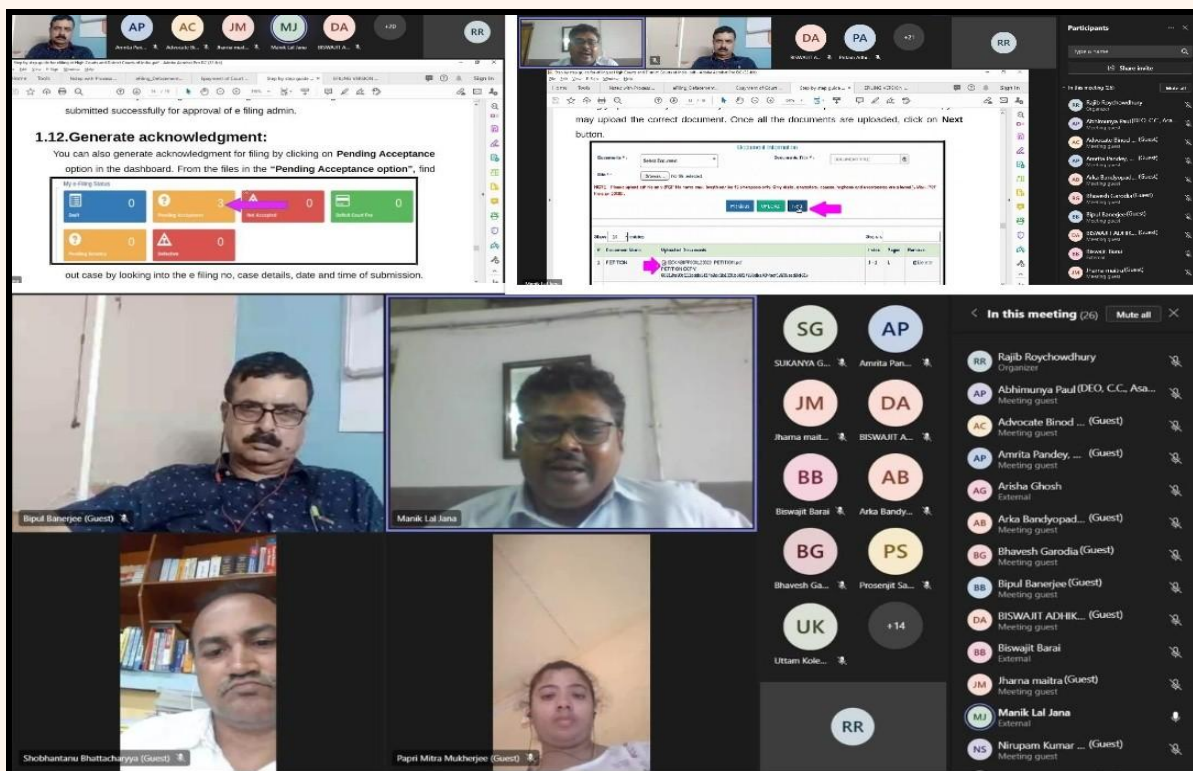


The High Court of Karnataka recently procured and installed 75" Signage Display Boards in corridors of Court Halls at Principal Bench, Bengaluru and Benches at Dharwad & Kalaburagi to display real-time Case Hearings and Passover case information of Court Halls. It also provides for the display of text announcements for the information of the advocates from the court Halls. These Display Boards were installed in July 2022.



GPS clocks were installed in Court Halls, Chambers of Hon'ble Judges, Chambers of Registrars, Conference Halls and also in Bar Associations at Principal Bench, Bengaluru and Benches at Dharwad & Kalaburagi to ensure uniform time across the High Court Campus, using the Master: Slave Synchronization of clocks. The Master GPS Clock is customized to accept the Global Positioning Satellite Time of the country of use.

## Online Training Programme For The Lawyers/Staff Of Commercial Courts Conducted by West Bengal Judicial Academy



As per the Annual Training Calendar of the West Bengal Judicial Academy 2022-2023, an Online Training Programme was conducted under the supervision of the West Bengal Judicial Academy on 28.06.2022, utilizing the expertise of a Core Master Trainer.

The training program was organized on the topic of “e-filing, e-payment of Court fees & Electronic Service of Processes through Email & SMS” for practicing lawyers and staff of Commercial Courts of Alipore, Rajarhat New Town, Asansol, and Siliguri, and the total no. of participants were 122.

## High Court of Chhattisgarh organized a workshop on computer skills enhancement for Court staff of District judiciary



Training program for All Court Managers and Administrative Head Staff of District Judiciary (ECT\_5\_2022) was conducted by Chhattisgarh State Judicial Academy in collaboration with Hon'ble Computerization Committee of the High Court on 09.07.2022 and One Day Refresher Course on Computer Skill Enhancement & N-Step Training (ECT\_8\_2022) for Court Staff was held on 14.05.2022. The court managers and administrative head staff of the district judiciary were imparted training about the working

of CIS 3.2 & periphery as well as Ubuntu and e-Court services under ECT\_5\_2022.

In the ECT\_8\_2022 training program, Libre Office tips and techniques, multiple modules of CIS software, report generation, procedure for generation notice/summons, service of summons through N-step were discussed for enhancement of computer administrative head, process admin, process servers of District Judiciary.



## High Court of Kerala implements Paperless Court Project



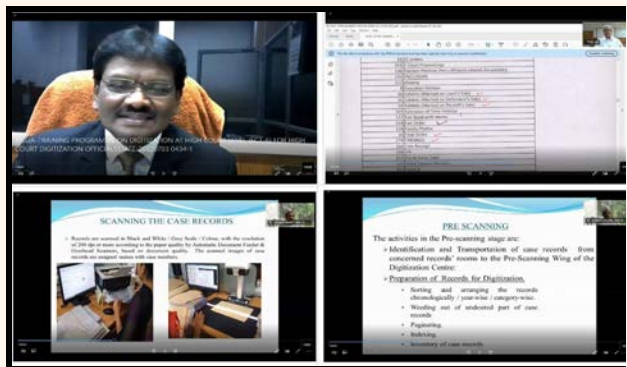
The Paperless Court Project was one of the main agendas in the meetings of the Hon'ble High Court Computer Committee. It was resolved that in the first phase, the project be introduced in the High Court in Bail jurisdiction and Tax related subjects (Single Benches) and for the Division Bench considering appeals from tax-related single bench orders w.e.f 01.08.2022. It was further resolved that the pending case files in these jurisdictions (and MACA for the next phase) be digitized using the service of Government approved Total Solution Providers (TSPs) subject to

the Rules and Government orders issued in this regard. Digitisation of all the pending files in the selected case types and finding infrastructure for the work, setting up Court infrastructure for the project, authentication process, software modifications, taking all the stakeholders on board - Hon'ble Judges, personal staff, advocates including CGC and state law officers, staff in the sections, officers of the Court, notifications disseminating information to the Website and all concerned in the High Court, deployment of technical assistants,

addressing issues on the go, feedback from stakeholders, conducting demonstrations, meetings, classes, training sessions and individual and group sessions. In addition, personal staff of the Honourable Judges, Section Officials, the members of various advocates associations, law officers of ASGI and AG Offices were taken on board and meetings and demonstrations were conducted for them for the introduction and familiarization of the project. Sufficient training was also imparted for PS/PAs of the Judges of the Paperless Courts. A demo of the paperless court was conducted for all the stakeholders in the High Court. Demonstrations were held for the Court Officers on 23.07.2022, for the Advocates on 25.07.2022 and 26.07.2022, and for

Advocate Clerks on 29.07.2022. Video tutorials were prepared for each stakeholder and necessary instructions/ guidelines were given to various staff members related to the paperless court project, including Filing Scrutiny Officers, Court Officers, Section Assistants, Advocates, and other Stakeholders. For setting up of Paperless Court infrastructure, two all-in-one PCs were provided to each of the Judges in the Paperless Courts on the dais. Court Officers in the respective Courts were also given all-in-one PCs. Advocates were provided with four all-in-one PCs in the front row, two each on either side for the petitioner and respondent respectively; and two new desktops in the back row for the use of advocates who were waiting their turn inside the Courtroom.

## Digitization Training ECT\_6\_2022 Conducted By Tamil Nadu State Judicial Academy



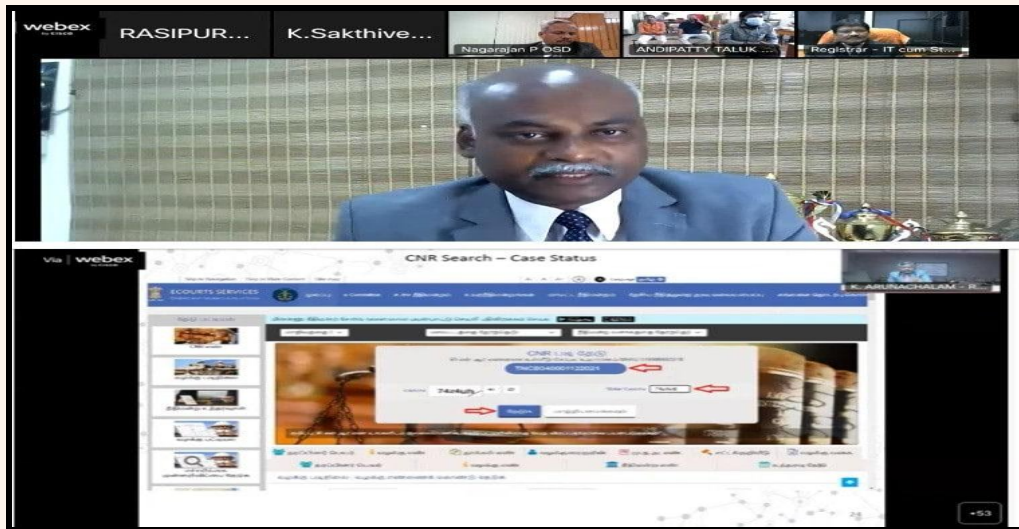
The e-Committee Outreach and Awareness Programme (ECT\_6\_2022) on Digitization for Officers/Staff working in the Digitization Center High Court was conducted by the Tamil Nadu State Judicial Academy (TNSJA), Chennai in coordination with the High Court of Madras on 03.07.2022.

The training was live-streamed in 'CISCO Webex'. Five Resource personnel in the cadres of Deputy Registrar, Assistant Registrar, and Sub-Assistant Registrar were nominated to impart the training on the following subjects:

- (i) Digitization of Records (Legacy and Administrative files);
- (ii) Digitization of Current Records;
- (iii) Current Digitization.

Seventy eight officers and staff from the Principal seat and Madurai Bench of the Madras High Court participated. The training program was mainly focused on the implementation of directions issued by the Hon'ble e-Committee of the Supreme Court of India regarding the Digital Preservation Standard Operating Procedure on digitization, storage, preservation, search, and retrievals, in version 1.1, for legacy records, having regard to the fact that the Madras High Court is a leading exponent in Information and Communications Technology initiatives.

## Advocate/ Advocate Clerks Awareness Programme (ECT\_7\_2022) Conducted at Tamil Nadu State Judicial Academy

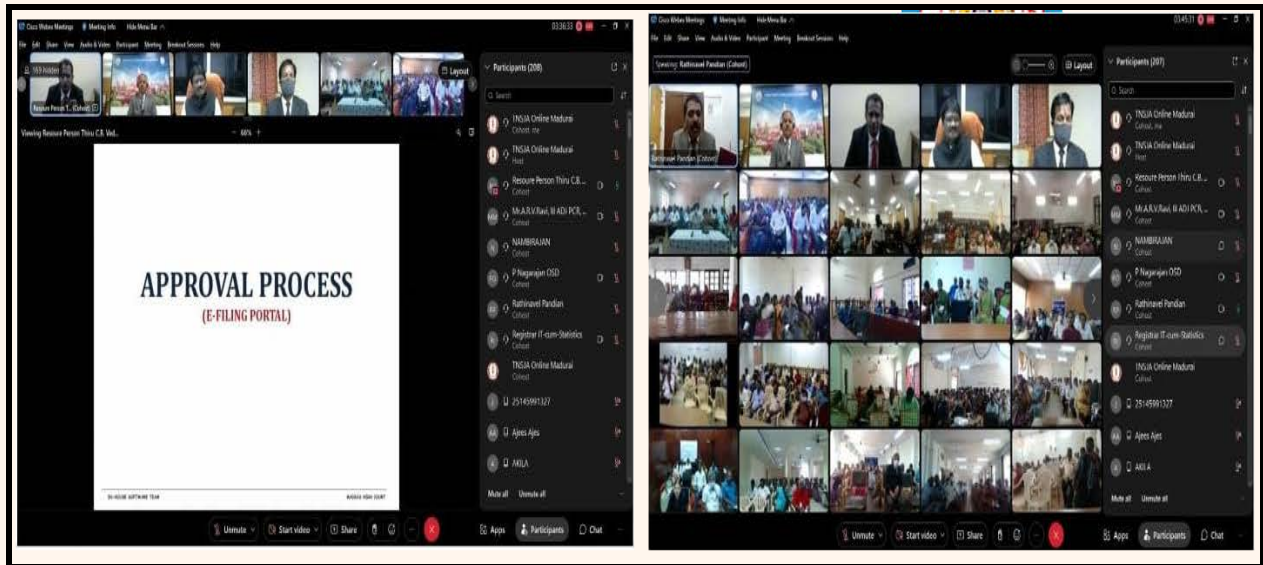


As directed by the Hon'ble e-Committee Supreme Court of India, an Outreach and Awareness Programme (ECT\_7\_2022) on the ICT initiatives of the e-Courts Project for Advocate / Advocate Clerks at Taluka/Village locations was conducted by the TNSJA , Chennai in coordination with the High Court of Madras on 09.07.2022 through YouTube Live Streaming on the link <https://youtu.be/HL4w3KvX164>.

The Judicial Officer (Master Trainers)

imparted training on the following topics: How to get eCourts services 24 x 7, eCourts services mobile app for Advocates, Service Delivery in Court Complexes, eFiling, how to scan documents and make PDFs, payment portal of court fees, fine, and civil deposits. As of 25.07.2022, 3,541 number of Viewers have viewed the training program as of 25.07.2022.

## NSTEP Training ECT\_8\_2022 at District Headquarters For Court Staff Viz., Administrative Head, Nazarat And Process Servers



Outreach and Awareness Programme (ECT\_8\_2022) on NStep Training for Court Staff viz., Administrative head, Nazarat and Process servers at District Headquarters was conducted by the TNSJA, Chennai in coordination with the High Court of Madras on 23.07.2022 through YouTube Live Streaming on the link <https://youtu.be/v8yTIT21x0M>. The

Judicial Officer (Master Trainers) imparted training on the following topics: Case Information System (CIS), NSTEP, Uploading of Orders / Judgments, Depositions with Digital Signature, eFiling of Civil Cases, and eFiling of Charge Sheets. As of 25.07.2022, 13,982 viewers have viewed the training programme.

## E-Sewa Kendra is made operational at District Court Guna in July 2022



The e-Sewa Kendra at District Court, Guna was inaugurated on 29th June 2022 to facilitate access of legal services to the litigants and lawyers. The services available through e-Sewa Kendra include Information related to Case Status, Next Date of Hearing, Obtaining Certified Copies, e-filing, e-payment, e-court fees, e-court mobile application, e-mulakat - prison appointment and free legal services. s

As on 31.07.2022, the e-Sewa Kendra has been set up and started functioning at the High Court of M.P., Jabalpur and Bench at Indore and Gwalior, and also at 25 District and Session's Court viz:- Barwani, Betul, Bhopal, Chhatarpur, Damoh, Datia, Dewas, Dindori, Guna, Gwalior, Hoshangabad, Indore, Jabalpur, Jhabua, Katni, Mandleshwar, Morena, Narsinghpur, Neemuch, Rajgarh, Sagar, Satna, Shajapur, Shivpuri, Tikamgarh.

## e-Committee Digitization Training (ECT\_6\_2022) conducted by Madhya Pradesh Judicial Academy



The Madhya Pradesh State Judicial Academy (MPSJA), Jabalpur conducted the digitization training programme on e-courts project for Technical Staff of the High Court (ECT\_6\_2022). 60 outsource persons attended the training program (i.e. 43 Junior System Analysts, 4 System Officers, 1 System Assistant, 2 IT assistants, 10 Technical staff) at its Indore & Gwalior Bench. The following topics were covered under

the said Programme: Introduction to e-Committee, e-Court Project & various ongoing initiatives under e-Court Project with reference to High Court of M.P., key issues & challenges regarding software for digitization in High Court and District Courts of M.P., the High Court of M.P. Digitization of Records Rules, 2018, and the District Court of M.P. Digitization of Records Rules, 2016.

## Cyber Security Compliance And Etiquette Training Held At Madhya Pradesh For Technical Staffs

The High Court of Madhya Pradesh has taken initiatives for the training on the e-learning course of “Cyber Security compliance & Etiquettes” for Junior System Analyst, System Administrator(AG-III) and District

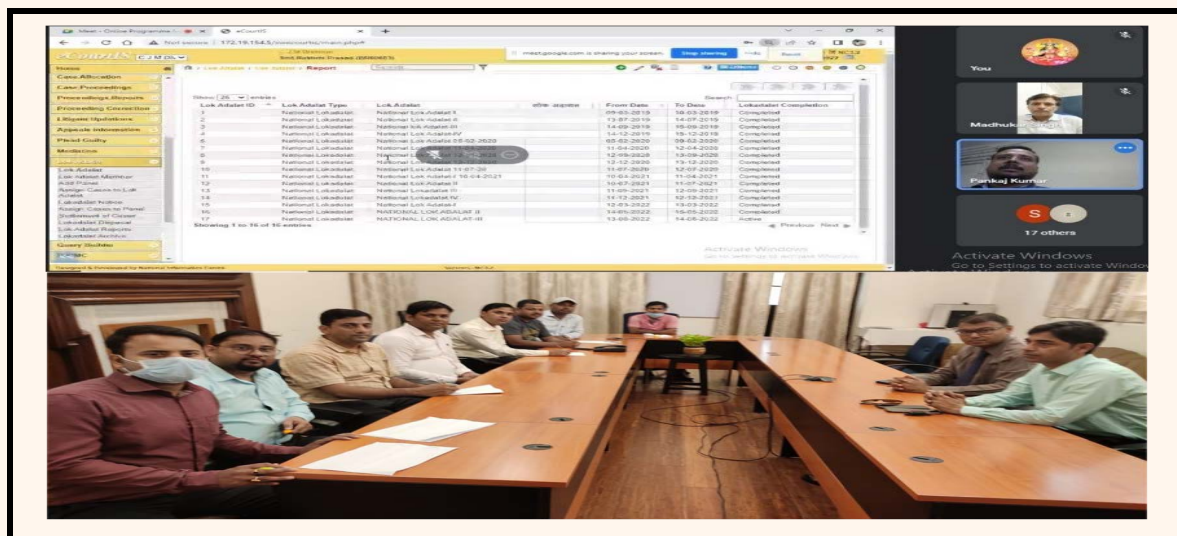
System Administrator (AG-III). The training program was attended by 67 People (i.e. 49 JSA and 18 SA or DSA) through online mode.

### **The following topics were covered under the said program:**

- Introduction of cyber law and provisions under the IT Act, 2000 relating to cyber crimes.
- Regulation of e-commerce.
- Cybercrimes.
- Criminal & civil proceedings under the IT act, 2000.
- Cyber security & cyber attacks.
- Cyber security techniques.
- Legal framework for e-governance.
- Cyber security framework in office/organization.
- Data protection and online privacy.
- Important information technology rules.
- Secure use of the internet and online application.
- Risk in e-commerce and consumer protection.
- Information security management system.



## Training Programme For Technical Staff Conducted By High Court Of Patna



A training program on the topic “Hardware and Software Maintenance, Data Replication, Data Monitoring, VC equipment, LAN connection, etc.” has been conducted successfully on 16th and 17th July 2022 wherein the technical staff, Officers, and NIC Coordinator of Hon’ble Patna High Court Participated. The total number of participants who attended the

training programme was 8. An online Training Programme for Technical staff/ DSA/ System officers of Kaimur at Bhabhua Judgeship was held on 24.07.2022 and was imparted by Judge Master Trainer. Such training programmes can be very helpful for smoothing the way an e-court project functions. The total number. of the participants who attended the training was 13.

## Status of implementation of Rules of VC as of 31.07.2022

S.No.	High Court	Whether the Rules of VC is implemented in High Court	Whether the Rules of VC is implemented in District Courts
1	Allahabad	Yes	Yes
2	Andhra Pradesh	No	No
3	Bombay	No	No
4	Calcutta	Yes	Yes
5	Chhattisgarh	Yes	Yes
6	Delhi	Yes	Yes
7	Gauhati - Arunachal Pradesh	No	No
8	Gauhati - Assam	Yes	Yes
9	Gauhati - Mizoram	Yes	Yes
10	Gauhati - Nagaland	No	No
11	Gujarat	Yes	Yes
12	Himachal Pradesh	Yes	Yes
13	Jammu and Kashmir	Yes	Yes
14	Jharkhand	Yes	Yes
15	Karnataka	Yes	Yes
16	Kerala	Yes	Yes
17	Madhya Pradesh	Yes	Yes
18	Madras	Yes	Yes
19	Manipur	Yes	Yes
20	Meghalaya	Yes	Yes
21	Orissa	Yes	Yes
22	Patna	Yes	Yes
23	Punjab and Haryana	Yes	Yes
24	Rajasthan	Yes	Yes
25	Sikkim	Yes	Yes
26	Telangana	Yes	Yes
27	Tripura	No	Yes
28	Uttarakhand	Yes	Yes
	<b>Implemented</b>	<b>23</b>	<b>24</b>
	<b>Not Implemented</b>	<b>5</b>	<b>4</b>

## Status of implementation of Rules of e-Filing as of 31.07.2022

S.No.	High Court	Whether the Rules of e-Filing is implemented in High Court	Whether the Rules of e-Filing is implemented in District Courts
1	Allahabad	Yes	Yes
2	Andhra Pradesh	No	No
3	Bombay	No	No
4	Calcutta	Yes	No
5	Chhattisgarh	Yes	Yes
6	Delhi	Yes	Yes
7	Gauhati - Arunachal Pradesh	No	No
8	Gauhati - Assam	Yes	Yes
9	Gauhati - Mizoram	Yes	Yes
10	Gauhati - Nagaland	No	No
11	Gujarat	No	No
12	Himachal Pradesh	Yes	Yes
13	Jammu and Kashmir	Yes	Yes
14	Jharkhand	Yes	Yes
15	Karnataka	Yes	Yes
16	Kerala	Yes	Yes
17	Madhya Pradesh	Yes	Yes
18	Madras	Yes	Yes
19	Manipur	No	No
20	Meghalaya	No	No
21	Orissa	No	No
22	Patna	Yes	Yes
23	Punjab and Haryana	No	No
24	Rajasthan	No	No
25	Sikkim	Yes	Yes
26	Telangana	Yes	Yes
27	Tripura	Yes	Yes
28	Uttarakhand	Yes	Yes
	<b>Implemented</b>	<b>18</b>	<b>17</b>
	<b>Not Implemented</b>	<b>10</b>	<b>11</b>

## Status of implementation of e-Sewa Kendras as of 31.07.2022

S.No.	High Court	Whether the e-Sewa Kendra is implemented in High Court	Whether the e-Sewa Kendra is implemented in District Courts	Functioning e-Sewa Kendras in District Courts
1	Allahabad	Yes	Yes	74
2	Andhra Pradesh	Yes	No	0
3	Bombay	Yes	Yes	40
4	Calcutta	Yes	Yes	3
5	Chhattisgarh	Yes	Yes	1
6	Delhi	Yes	Yes	7
7	Gauhati-Arunachal Pradesh	Yes	No	0
8	Gauhati - Assam	Yes	Yes	54
9	Gauhati - Mizoram	Yes	Yes	2
10	Gauhati - Nagaland	Yes	No	0
11	Gujarat	Yes	No	0
12	Himachal Pradesh	Yes	Yes	1
13	Jammu and Kashmir	No	Yes	6
14	Jharkhand	Yes	Yes	23
15	Karnataka	Yes	Yes	11
16	Kerala	Yes	Yes	117
17	Madhya Pradesh	Yes	Yes	25
18	Madras	Yes	Yes	2
19	Manipur	Yes	No	0
20	Meghalaya	Yes	Yes	1
21	Orissa	Yes	Yes	111
22	Patna	Yes	Yes	6
23	Punjab and Haryana	Yes	Yes	98
24	Rajasthan	Yes	Yes	1
25	Sikkim	Yes	Yes	9
26	Telangana	No	No	0
27	Tripura	Yes	Yes	15
28	Uttarakhand	Yes	Yes	1
	<b>Implemented</b>	<b>26</b>	<b>22</b>	<b>608</b>
	<b>Not Implemented</b>	<b>2</b>	<b>6</b>	

## Status of Installation of Justice Clock in High Courts

Sr. No.	High Court	No of Items for which funds where released	No. of Items Procured/Purchased
1	Allahabad	2	2
2	Andhra Pradesh	1	1
3	Bombay	4	0
4	Calcutta	1	1
5	Chhattisgarh	1	1
6	Delhi	1	1
7	Gauhati (Arunachal Pradesh)	1	1
8	Gauhati (Assam)	1	1
9	Gauhati (Mizoram)	1	1
10	Gauhati (Nagaland)	1	1
11	Gujarat	1	1
12	Himachal Pradesh	1	1
13	Jammu & Kashmir	2	2
14	Jharkhand	1	1
15	Karnataka	3	3
16	Kerala	1	1
17	Madhya Pradesh	3	3
18	Madras	2	2
19	Manipur	1	1
20	Meghalaya	1	1
21	Orissa	1	1
22	Patna	1	0
23	Punjab & Haryana	1	0
24	Rajasthan	2	2
25	Sikkim	1	1
26	Telangana	1	1
27	Tripura	1	1
28	Uttarakhand	1	1
	<b>Total</b>	<b>39</b>	<b>33</b>

## Status of implementation of e-Payments as of 31.07.2022

S.No.	High Court	Whether the Court Fee Act is amended to enable to receive the e-Payments	Whether the e-Payments facility implemented
1	Allahabad	Yes	Yes
2	Andhra Pradesh	No	No
3	Bombay	Yes	Yes
4	Calcutta	Yes	Yes
5	Chhattisgarh	Yes	Yes
6	Delhi	No	Yes
7	Gauhati - Arunachal Pradesh	No	No
8	Gauhati - Assam	Yes	Yes
9	Gauhati - Mizoram	Yes	No
10	Gauhati - Nagaland	No	No
11	Gujarat	Yes	No
12	Himachal Pradesh	No	Yes
13	Jammu and Kashmir	Yes	Yes
14	Jharkhand	Yes	No
15	Karnataka	Yes	No
16	Kerala	No	No
17	Madhya Pradesh	Yes	Yes
18	Madras	Yes	Yes
19	Manipur	Yes	Yes
20	Meghalaya	Yes	No
21	Orissa	Yes	Yes
22	Patna	Yes	Yes
23	Punjab and Haryana	Yes	Yes
24	Rajasthan	Yes	Yes
25	Sikkim	Yes	Yes
26	Telangana	Yes	No
27	Tripura	Yes	Yes
28	Uttarakhand	Yes	Yes
	<b>Implemented</b>	<b>22</b>	<b>18</b>
	<b>Not Implemented</b>	<b>6</b>	<b>10</b>

## Status of implementation of ICJS as of 31.07.2022

S.No.	High Court	Whether ICJS implemented
1	Allahabad	Yes
2	Andhra Pradesh	Yes
3	Bombay	Yes
4	Calcutta	Yes
5	Chhattisgarh	Yes
6	Delhi	Yes
7	Gauhati - Arunachal Pradesh	No
8	Gauhati - Assam	Yes
9	Gauhati - Mizoram	Yes
10	Gauhati - Nagaland	No
11	Gujarat	No
12	Himachal Pradesh	No
13	Jammu and Kashmir	Yes
14	Jharkhand	Yes
15	Karnataka	Yes
16	Kerala	Yes
17	Madhya Pradesh	Yes
18	Madras	Yes
19	Manipur	No
20	Meghalaya	No
21	Orissa	Yes
22	Patna	Yes
23	Punjab and Haryana	Yes
24	Rajasthan	Yes
25	Sikkim	Yes
26	Telangana	Yes
27	Tripura	Yes
28	Uttarakhand	No
	<b>Implemented</b>	<b>21</b>
	<b>Not Implemented</b>	<b>7</b>

## Status of eFiling in High Courts

S.No	High Court	eFiling no. Generated case
1	Patna	195255
2	Gujarat	45830
3	Punjab & Haryana	11770
4	Orissa	6705
5	Karnataka	5357
6	Rajasthan High Court, Jaipur Bench	5027
7	High Court of Jammu & Kashmir, Jammu	3018
8	Andhra Pradesh	3017
9	Karnataka, Kalaburagi Bench	2318
10	Rajasthan High Court, Jodhpur	2049
11	Principal Bench Bombay - Original side	1989
12	Principal Seat of Madras High Court	1877
13	Principal Bench Bombay - Appellate Side	1557
14	Sikkim	1397
15	Tripura	1286
16	Telangana	1195
17	Karnataka, Dharwad Bench	1147
18	Himachal Pradesh	841
19	Calcutta High Court, Appellate Side	830
20	High Court of Bombay - Aurangabad Bench	796
21	Calcutta High Court, Original Side	754
22	Jharkhand	406
23	Madurai Bench of Madras High Court	232
24	Chhattisgarh	197
25	Uttarakhand	153
26	High Court of Bombay - Nagpur Bench	59
27	Gauhati (Principal Seat)	23
28	High Court of Jammu & Kashmir, Srinagar	22
29	Kerala	4
30	Manipur	3
	<b>Total</b>	<b>295114</b>



## Status of eFiling in District Courts

S.No	State	eFiling no. Generated case
1	Delhi	310834
2	Tamil Nadu	38458
3	Karnataka	36660
4	Himachal Pradesh	34430
5	Kerala	6268
6	Maharashtra	5486
7	Rajasthan	2339
8	Haryana	1764
9	Sikkim	1583
10	Odisha	1431
11	Madhya Pradesh	1208
12	Punjab	451
13	Chhattisgarh	201
14	Jammu & Kashmir	78
15	Puducherry	34
16	Chandigarh	16
17	Dadra & Nagar Haveli	14
18	West Bengal	9
19	Assam	8
20	Goa	2
21	Daman & Diu	1
	<b>Total</b>	<b>441275</b>

**Number of cases dealt with (virtual hearings) on video conferencing in High Courts and District Courts during the pandemic as on 31 July 2022**

S.No.	High Court	High Court	District Court	Total
1	Allahabad	241254	3385809	3627063
2	Andhra Pradesh	380250	1411062	1791312
3	Bombay	35913	48366	84279
4	Calcutta	267855	150540	418395
5	Chhattisgarh	102956	32798	135754
6	Delhi	317607	3126986	3444593
7	Gauhati - Arunachal Pradesh	2291	8128	10419
8	Gauhati - Assam	206626	296921	503547
9	Gauhati - Mizoram	3963	13268	17231
10	Gauhati - Nagaland	927	648	1575
11	Gujarat	388928	190270	579198
12	Himachal Pradesh	183904	71168	255072
13	Jammu and Kashmir	256875	375916	632791
14	Jharkhand	217987	633796	851783
15	Karnataka	912266	115191	1027457
16	Kerala	156774	506713	663487
17	Madhya Pradesh	664785	731227	1396012
18	Madras	1423438	317453	1740891
19	Manipur	38695	15288	53983
20	Meghalaya	2120	17779	19899
21	Orissa	268404	227183	495587
22	Patna	250838	1914683	2165521
23	Punjab and Haryana	581047	771355	1352402
24	Rajasthan	226837	177870	404707
25	Sikkim	473	7178	7651
26	Telangana	298589	190327	488916
27	Tripura	10554	11232	21786
28	Uttarakhand	73558	41093	114651
<b>Total</b>		<b>7515714</b>	<b>14790248</b>	<b>22305962</b>

## Training/Awareness Programme during July 2022

High Court/ Institutions	Month	Programme No.	Title of Programme	Participants	No. of Participants
Madhya Pradesh State Judicial Academy	02.07.2022	ECT_6_2022	Training Programme on Digitization at High Court level	High Court Digitization officials/Staffs	69
Uttarakhand Judicial & Legal Academy	02.07.2022	ECT_8_2022	3rd Phase - Refresher Programme for Court Staffs & NSTEP Training	Administrative Head, Nazarat, Process Servers	93
Judicial Academy, Assam	02.07.2022	ECT_13_2022	Computer Skill enhancement Programme – Level I & II	Judicial Officers of District Judiciary	301
Tamil Nadu State Judicial Academy	03.07.2022	ECT_6_2022	Training Programme on Digitization at High Court level	High Court Digitization officials/Staffs	78
Judicial Academy, Assam	04.07.2022 05.07.2022	ECT_17_2022 & ECT_18_2022	ICT & e-Courts Induction Programme	Newly recruited Civil Judge Junior Division & Direct District Judges	4
Judicial Academy, Jharkhand	05.07.2022 06.07.2022	ECT_13_2022	Computer Skill enhancement Programme – Level I & II	Judicial Officers of District Judiciary	333
Kerala Judicial Academy	06.07.2022 07.07.2022 20.07.2022	ECT_4_2022 & ECT_7_2022	Advocate/ Advocate Clerk Ecourts Programme at District Headquarters & at Taluk / Village	Advocate/ Advocate Clerk	1943
Chhattisgarh State Judicial Academy	09.07.2022	ECT_5_2022	Programme for Court Managers & Admin Head Staffs of District Judiciary	Admin Head Staff & Court Managers from every District	36
Tamil Nadu State Judicial Academy	09.07.2022	ECT_7_2022	Advocate/ Advocate Clerk Ecourts Programme at Taluk /Village	Advocate/ Advocate Clerk	3559
Meghalaya State Judicial Academy	13.07.2022	ECT_4_2022	Training Programme for Advocates/ Advocate Clerks on Ecourts Project at District Level	Advocates / Advocate's Clerk	35
Himachal Pradesh Judicial Academy	13.07.2022 24.08.2022	ECT_5_2022	Programme for Court Managers & Admin Head Staffs of District Judiciary	Admin Head staff & Court Managers from every District	40
Telangana State Judicial Academy	16.07.2022	ECT_7_2022	Advocate/ Advocate Clerk Ecourts Programme at Taluk /Village	Advocate/ Advocate Clerk	67

Bihar Judicial Academy	16.07.2022 17.07.2022	ECT_10_2022	Programme for Technical Staffs of High Court	Technical Staffs & NIC Coordinators at High court	8
Manipur Judicial Academy	16.07.2022	ECT_15_2022	Refresher programme for Registry Staffs of High Courts	High Court Staffs	17
Meghalaya State Judicial Academy	20.07.2022	ECT_4_2022	Training Programme for Advocates/ Clerks on e-courts Project at District Level	Advocates / Advocate's Clerk	19
Rajasthan State Judicial Academy	20.07.2022	ECT_12_2022	Computer Skill enhancement Programme – Level I & II	Advocate/Advocate Clerk (716 views till 03.08.2022)	716
Delhi Judicial Academy	22.07.2022 – 23.07.2022	ECT_18_2022	ICT & eCourts Induction Programme for the newly recruited Direct District Judges	Newly recruited Direct District Judges	11
Tamil Nadu State Judicial Academy	23.07.2022	ECT_8_2022	Refresher Programme for Court Staffs & NSTEP Training	Administrative Head, Nazarat, Process Servers	17626
Uttarakhand Judicial & Legal Academy	23.07.2022	ECT_9_2022	2nd Phase - Refresher programme for Court Staff	Staff of District Judiciary	289
Odisha Judicial Academy	23.07.2022	ECT_15_2022	Refresher programme for Registry Staffs of High Courts	High Court Staffs	25
Chandigarh Judicial Academy	23.07.2022	ECT_8_2022	Refresher programme for Court Staffs & N step Training	Administrative head, Nazarat , Process servers	2151
Manipur Judicial Academy	23.07.2022	ECT_14_2022	Cyber laws & Appreciation & Handling of Digital evidence	Judicial Officers	13
Odisha Judicial Academy	24.07.2022	ECT_7_2022	Training Programme for Advocates/Advocate Clerks on Ecourts Project at Taluk/Tehsil Level	Advocates / Advocate's Clerk	424
Bihar Judicial Academy	24.07.2022	ECT_11_2022	Programme for Technical Staffs of District Court Kaimur at Bhabhua	Technical Staffs of District Court	13
Kerala Judicial Academy	26.07.2022	ECT_5_2022	Programme for Court Managers & Admin Head Staffs of District Judiciary	Administrative Head staff & Court Managers from every District	452
Himachal Pradesh Judicial Academy	27.07.2022 03.08.2022	ECT_4_2022	ICT Awareness Programme on 'e-Filing and e-Court Services'	Advocate, Advocate clerk	76

West Bengal Judicial Academy	29.07.2022	ECT_8_2022	Refresher Programme for Court Staff & NSTEP Training	Administrative Head, Nazarat, Process Servers	1482
Madhya Pradesh State Judicial Academy	29.07.2022 30.07.2022	ECT_3_2022	Master Trainer Programme for New Master trainers	Nominated New Master Trainers	46
Judicial Academy, Assam	29.07.2022 30.07.2022	ECT_10_2022	Programme for Technical staffs of High Court	Technical Staffs & NIC Coordinators at High court	13
West Bengal Judicial Academy	30.07.2022	ECT_9_2022	Refresher programme for Court Staff	Staff of District Judiciary	50
Chhattisgarh State Judicial Academy	31.07.2022	ECT_4_2022	Advocate/Advocate Clerk Ecourts Programme at District Headquarters	Advocate/Advocate Clerk	141
Rajasthan State Judicial Academy	25.07.2022 04.08.2022	ECT_13_2022	Computer Skill enhancement Programme- Level I & II	Judicial officers of District Judiciary	5514
Delhi Judicial Academy	July & August, 2022	ECT_16_2022	Ecourts Programme at All-District Headquarters	All Judicial officers of the District	657
<b>Total No. of Participants/Views for Training/Awareness Programme during July 2022</b>					<b>36443</b>

## Status of eFiling 3.0 in District Courts

S.No	State	Numbers
1	Total Cases Final Submitted Kerala	42588
2	Total Cases Final Submitted Maharashtra	7438
3	Total Cases Final Submitted Orissa	993
	<b>Total Cases Submitted</b>	<b>51019</b>

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